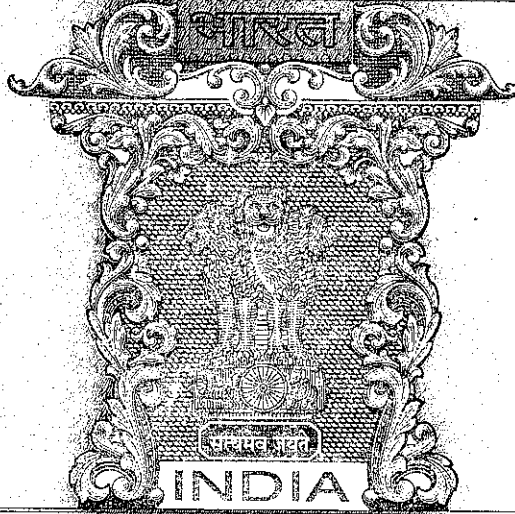


भारतीय गैर न्यायिक

बीस रुपये

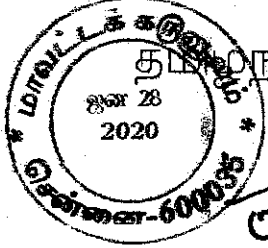
₹.20



Rs.20

TWENTY
RUPEES

INDIA NON JUDICIAL



தமிழ்நாடு தமில்நாடு TAMIL NADU

961
07-03-2020 TIRUCHI SIVA

Form 26

(See Rule 4A of the Conduct of Election Rules, 1961)

73AB 702051

A. Roufbasha

A. ROUFBASHA, B.A.,

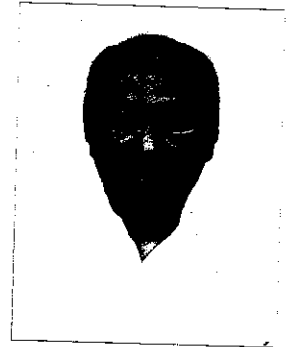
STAMP VENDOR LIC No: 8/B3/97

NEW No: 17, OLD No: 9,

P.P.V. KOIL STREET, MYLAPORE,

CHENNAI-600 004. Ph: 24982427

AFFIDAVIT TO BE FILED BY THE CANDIDATE ALONG WITH
NOMINATION PAPER BEFORE THE RETURNING OFFICER
FOR ELECTION TO THE COUNCIL OF STATES (NAME OF THE
HOUSE) FROM THE ELECTED MEMBER OF THE TAMIL NADU
LEGISLATIVE ASSEMBLY (NAME OF THE CONSTITUENCY)



PART A

I, **TIRUCHI SIVA** **son/daughter/wife of R.Natesan, aged 64 years, resident of No.33, SBO Colony, Cantonment, Tiruchirapalli, Tamil Nadu – 620 001 (mention full postal address), a candidate at the above election, do hereby solemnly affirm and state on oath as under:-

(1) I am a candidate set up by **DRAVIDA MUNNETRA KAZHAGAM (DMK)** Political Party (**name of the political party) / ~~**am contesting as an Independent candidate.~~

(**strike out which ever is not applicable)



Tiruchi Siva

(2) My name is enrolled in No.140, Tiruchirapalli –West Assembly Constituency in No.24, Tiruchirapalli Parliamentary Constituency in Tamil Nadu (Name of the Constituency and the State), at Serial No. 653 in Part No. 177.

(3) My contact telephone number(s) is/are 0431-2417676 and my e-mail id (if any) is tiruchisiva@gmail.com and my social media account(s) (if any) is/are

(i) facebook: tiruchisiva

(ii) twitter: tiruchisiva

(4) Details of Permanent Account Number (PAN) and status of filing of Income tax return:

Sl. No.	Names	PAN	The financial year for which the last Income – Tax return has been filed	Total income shown in Income-Tax Return (in Rupees) for the last five Financial years completed (as on 31 st March)	
1.	Self Tiruchi Siva	ABTPT3041N	2014-15	I	Total income 12,39,150 Agri.Income 20,000
			2015-16	ii	Total income 13,65,610 Agri.Income 25,000
			2016-17	iii	Total income 16,61,770 Agri.Income 1,80,000
			2017-18	iv	Total income 13,94,120 Agri.Income 36,000
			2018-19	v	Total income 17,50,990 Agri.Income 36,000
2.	Spouse (Late) Mrs.Devikarani	ADPPD4026R	Not Applicable	I	Not Applicable
			Not Applicable	ii	Not Applicable
			Not Applicable	iii	Not Applicable
			Not Applicable	iv	Not Applicable
			Not Applicable	v	Not Applicable



T. S. Siva

3.	HUF (If Candidate is Karta/ Coparcener)	AABHT1575Q	2014-15	i	Total income 2,84,500 Agri.Income 97,500
			2015-16	ii	Total income 3,01,000 Agri.Income 1,26,500
			2016-17	iii	Total income 3,95,000 Agri.Income 1,37,500
			2017-18	iv	Total income 4,25,000 Agri.Income 1,50,000
			2018-19	v	Total income 4,70,000 Agri.Income 1,80,000
4.	Dependant NIL	Not Applicable	Not Applicable	i	Not Applicable
			Not Applicable	ii	Not Applicable
			Not Applicable	iii	Not Applicable
			Not Applicable	iv	Not Applicable
			Not Applicable	v	Not Applicable

Note: It is mandatory for PAN holder to mention PAN and in case of no PAN, it should be clearly stated "No PAN allotted".

(5) Pending criminal cases

- ✓ (i) I declare that there is no pending criminal case against me. (Tick this alternative if there is no criminal case pending against the Candidate and write NOT APPLICABLE against alternative (ii) below)

OR

(ii) The following criminal cases are pending against me: **NOT APPLICABLE**

(If there are pending criminal cases against the candidate, then tick this alternative and score off alternative (i) above, and give details of all pending cases in the Table below)



Tel-Son

Table

(a)	FIR No. with name and address of Police Station concerned	Not Applicable	Not Applicable	Not Applicable
(b)	Case No. with Name of the Court	Not Applicable	Not Applicable	Not Applicable
(c)	Section(s) of concerned Acts/Codes Involved (give no. of the Section e.g. Section Of IPC, etc)	Not Applicable	Not Applicable	Not Applicable
(d)	Brief Description of offence	Not Applicable	Not Applicable	Not Applicable
(e)	Whether Charges have been framed (mention YES or NO)	NO	NO	NO
(f)	If answer against (e) above is YES, then give the date on which charges were framed	Not Applicable	Not Applicable	Not Applicable
(g)	Whether any Appeal/ Application for revision has been filed against the proceedings (Mention YES or NO)	NO	NO	NO

(6) Cases of conviction

- ✓ (i) I declare that I have not been convicted for any criminal offence. (Tick this alternative, if the candidate has not been convicted and write NOT APPLICABLE against alternative (ii) below)

OR

- (ii) I have been convicted for the offences mentioned below:
- NOT APPLICABLE**

(If the candidate has been convicted, then tick this alternative and score off alternative above, and give details in the Table below)

Table

(a)	Case No.	Not Applicable	Not Applicable	Not Applicable
(b)	Name of the Court	Not Applicable	Not Applicable	Not Applicable
(c)	Section(s) of Acts/Codes Involved (give no. of the Section e.g. Section Of IPC, etc)	Not Applicable	Not Applicable	Not Applicable
(d)	Brief Description of offence for which convicted	Not Applicable	Not Applicable	Not Applicable
(e)	Dates of orders of conviction	Not Applicable	Not Applicable	Not Applicable



T. L. S. n.

(f)	Punishment imposed	Not Applicable	Not Applicable	Not Applicable
(g)	Whether any Appeal has been filed against conviction order (Mention YES or NO)	NO	NO	NO
(h)	If answer to (g) above is YES, give details and present status of appeal	Not Applicable	Not Applicable	Not Applicable

(6A) I have given full and up-to-date information to my political party about all pending criminal cases against me and about all cases of conviction as given in paragraphs (5) and (6).

NOT APPLICABLE IN VIEW OF ENTRIES IN 5(i) and 6(i), above

[candidates to whom this Item is not applicable should clearly write NOT APPLICABLE IN VIEW OF ENTRIES IN 5(i) and 6(i), above]

Note:

1. Details should be entered clearly and legibly in BOLD letters.
2. Details to be given separately for each case under different columns against each item.
3. Details should be given in reverse chronological order, i.e., the latest case to be mentioned first and backwards in the order of dates for the other cases.
4. Additional sheet may be added if required.
5. Candidate is responsible for supplying all information in compliance of Hon'ble Supreme Court's judgment in W. P (C) No. 536 of 2011.

(7) That I give herein below the details of the assets (movable and immovable etc.) of myself, my spouse and all dependents:

A. Details of movable assets :

Note: 1. Assets in joint name indicating the extent of joint ownership will also have to be given.

Note: 2. In case of deposit/Investment, the details including Serial Number, Amount, date of deposit, the scheme, Name of Bank/Institution and Branch are to be given.

Note: 3. Value of Bonds/Share Debentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.

Note: 4. 'Dependent' means parents, son(s), daughter(s) of the candidate or spouse and any other person related to the candidate whether by blood or marriage, who have no separate means of income and who are dependent on the candidate for their livelihood.

Note: 5. Details including amount is to be given separately in respect of each investment

Note: 6. Details should include the interest in or ownership of offshore assets.



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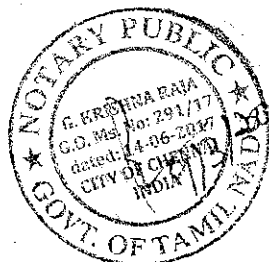
Explanation- For the purpose of this Form, the expression "offshore assets" includes, details of all deposits or investments in Foreign banks and any other body or institution abroad, and details of all assets and liabilities in foreign countries;

Sl.No	Description	Self	Spouse	HUF	Dependent
(i)	Cash in hand	Rs.2,18,000	Not Applicable	Rs. 2,44,000	Not Applicable
(ii)	Details of deposit in Bank accounts (FDRs, Term Deposits and all other types of deposits including saving accounts), Deposits with Financial Institutions, Non-Banking Financial Companies and Cooperative societies and the amount in each such deposit	<p>SBI, NEW DELHI Branch SB Account: 30234709154 Rs. 6,99,115/-</p> <p>Fixed deposits:- 31087708499 Rs.8,63,196/- 31695049852 Rs. 22,42,347/- 32327053818 Rs. 8,25,655/- 3232997511 Rs. 24,73,593/- 36272197329 Rs.6,03,456/- 38349421331 Rs. 10,01,070/-</p> <p>Recurring Deposits:- 38338172012 Rs.1,20,051/- 38338168765 Rs. 1,20,051/- 38338166199 Rs. 1,20,051/- 38338158485 Rs. 1,20,051/- 38338149174 Rs. 1,20,051/- 38338140386 Rs. 1,20,051/-</p> <p>SBI TRICHY Br. SB Account 10322380356 Rs.2,97,799/-</p> <p>HDFC, Trichy SBAC 5010012338977 Rs.50,000/-</p>	Not Applicable	Canara Bank Lalgudi SB Ac. No. 6013101007829 Rs.1,72,343/-	Not Applicable



T. L. S. R.

(iii)	Details of investment in Bonds, Debentures / Shares and units in companies/ Mutual Funds and others and the amount.	HDFC Mutual fund Rs. 1,50,000	Not Applicable	NIL	Not Applicable
(iv)	Details of investment in NSS, Postal Saving, Insurance Policies and investment in any Financial instruments in Post office or Insurance Company and the amount	SBI life Insurance Rs. 13,00,000	Not Applicable	NIL	Not Applicable
(v)	Personal loans/advance given to any person or entity including firm, company, Trust etc. and other receivables from debtors and the amount.	Sathya Prabha Rs.1,90,000	Not Applicable	NIL	Not Applicable
(vi)	Motor Vehicles/ Aircrafts/ Yachts/Ships (Details of Make, registration number. etc. year of purchase and amount)	Fortuner TN 45 CA 6666 Rs.35,50,000 Year 2017 Mahindra Agri- Tractor Rs.9,10,000 Year 2019	Not Applicable	NIL	Not Applicable
(vii)	Jewellery, bullion and valuable thing(s) (give details of weight and value)	NIL	Gold Ornaments 1200 Grams Value Rs.36,00,000/- Silver Articles 3.6 Kgs. Value Rs.1,65,000/-	NIL	Not Applicable



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(viii)	Any other assets such as value of claims/interest	NIL	Not Applicable	NIL	Not Applicable
(ix)	Gross Total value	Rs.1,60,94,537/-	Rs.37,65,000	Rs.4,16,343	Not Applicable

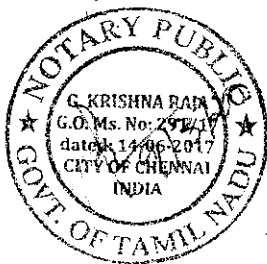
B. Details of Immovable assets:

Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated

Note: 2. Each land or building or apartment should be mentioned separately in this format

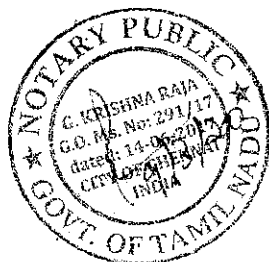
Note: 3. Details should include the interest in or ownership of offshore assets.

S.No	Description	Self	Spouse	HUF	Dependent-1
(i)	Agricultural Land Location (s) Survey number(s)	Mettupatti, Lalgudi Tk, Trichy Dt. Survey No. 45/1C1 68/1 68/2	Mettupatti, Lalgudi Tk, Trichy Dt. Survey No. 45/1C2,1B,1D,3A, 3B, 3C and 3D	Mettupatti, Lalgudi Tk, Trichy Dt. Survey No. 45/1C2, 2, 3D	Not Applicable
	Area (total measurement in acres)	0.46 Acres 0.26 Acres 0.51 Acres	5.06 Acres	4.07 Acres	Not Applicable
	Whether inherited property (Yes or No)	NO	No	Yes	Not Applicable
	Date of purchase in case of self - acquired property	2010 02.05.2018 02.05.2018	1999	Not Applicable	Not Applicable
	Cost of Land (in case of purchase) at the time of purchase	Vide Gift Settlement Rs.43,500 Rs.83,500	Rs.3,26,900	Not Applicable	Not Applicable
	Any Investment on the land by way of development, construction etc.	Rs.10,00,000	NIL	NIL	Not Applicable
	Approximate Current market value	Rs.11,35,000 Rs. 50,000 Rs.1,00,000	Rs.15,50,000	Rs.11,75,000	Not Applicable
(ii)	Non-Agricultural Land Location(s) Survey number(s)	NIL	Plot at Adhithanar Nagar, K.K.Nagar Trichy S.F.151/2F	Vacant Plot at Mettupatti Lalgudi Tk, Trichy Dt. RS No.273/2	Not Applicable
	Area (total measurement in Sq.Ft)	Not Applicable	2317 ½ Sq. Ft	3200 Sq. Ft	Not Applicable
	Whether inherited property (Yes or No)	Not Applicable	No	YES	Not Applicable



T. L. S. R.

	Date of purchase in case of self - acquired property	Not Applicable	1998	Not Applicable	Not Applicable
	Cost of Land (in case of purchase) at the time of purchase	Not Applicable	Rs.16,500	Not Applicable	Not Applicable
	Any Investment on the land by way of development, construction etc.	Not Applicable	NIL	NIL	Not Applicable
	Approximate Current market value	Not Applicable	Rs.5,00,000	Rs.25,000	Not Applicable
(iii)	Commercial Buildings (including apartments) -Location(s) -Survey number(s)	NIL	NIL	NIL	Not Applicable
	Area (total measurement in sq. ft.)	Not Applicable	Not Applicable	Not Applicable	Not Applicable
	Built-up Area (total measurement in sq.ft.)	Not Applicable	Not Applicable	Not Applicable	Not Applicable
	Whether inherited property (Yes or No)	Not Applicable	Not Applicable	Not Applicable	Not Applicable
	Date of purchase in case of self - acquired property	Not Applicable	Not Applicable	Not Applicable	Not Applicable
	Cost of property (in case of purchase) at the time of purchase	Not Applicable	Not Applicable	Not Applicable	Not Applicable
	Any Investment on the property by way of development, construction etc.	Not Applicable	Not Applicable	Not Applicable	Not Applicable
	Approximate current market value	Not Applicable	Not Applicable	Not Applicable	Not Applicable
(iv)	Residential Buildings (including apartments) -Location(s) -Survey number(s)	33, SBO Colony, Cantonment, Trichy-621001 T.S.No.1/1 New Block No.5	NIL	NIL	Not Applicable
	Area (total measurement in sq. ft.)	4,800 Sq. Ft	Not Applicable	Not Applicable	Not Applicable

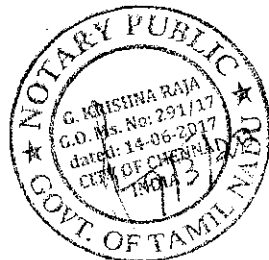


T. L. In

	Built-up Area (total measurement in sq.ft.)	Ground Floor 2485 Sq. Ft First Floor 2384 Sq. Ft Total Sq. Ft 4869	Not Applicable	Not Applicable	Not Applicable
	Whether inherited property (Yes or No)	NO	Not Applicable	Not Applicable	Not Applicable
	Date of purchase in case of self - acquired property	07.07.2000	Not Applicable	Not Applicable	Not Applicable
	Cost of property (in case of purchase) at the time of purchase	Rs.15,00,000	Not Applicable	Not Applicable	Not Applicable
	Any Investment on the property by way of development, construction etc.	Rs.22,98,000	Not Applicable	Not Applicable	Not Applicable
	Approximate current market value	Rs.2,50,00,000	Not Applicable	Not Applicable	Not Applicable
(v)	Others (such as interest in property)	NIL	Not Applicable	Not Applicable	Not Applicable
(vi)	Total of current market value of (i) to (v) above	Rs.2,62,85,000	Rs.20,50,000	Rs.12,00,000	Not Applicable

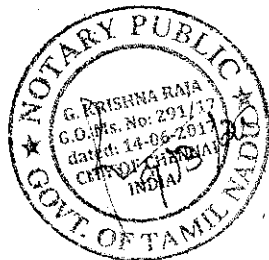
(8) I give herein below the details of liabilities/dues to public financial institutions and government-

(Note: Please give separate details of name of bank, institution, entity or individual and amount before each item)



T. L. S. N.

S.No (i)	Description	Self	Spouse	HUF	Depen dant
	Loan or dues to Bank/Financial Institution (s) Name of the Bank or Financial Institution, Amount outstanding, Nature of loan	NIL	Not Applicable	Rs.2,70,000/- Canara Bank, Anbil Sugarcane Loan	Not Applic able
	Loan or dues to any other individuals/ entity other than mentioned above. Name(s), Amount outstanding, nature of loan	Unsecured Loans obtained from Raja Rajagopala Thondaiman Rs.7,02,000 Ehiakhan Chennai Rs.1,00,000 M.Abhubakar Chennai Rs.1,50,000 Chinnasamy Trichy Rs.1,00,000 Sujatha Thiruppur Rs.25,000 Raghupathy, Madurai Rs.25,000 John Sundar Rs.9,00,000 T.R.Baalu Rs.5,00,000	Not Applicable	NIL	Not Applic able



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	Any other liability	NIL	Not Applicable	NIL	Not Applicable
	Grand total of liabilities	Rs.25,02,000	Not Applicable	Rs.2,70,000	Not Applicable
(ii)	Government Dues; Dues to departments dealing with Government Accommodation		(A) Has the Deponent been in occupation of accommodation provided by the Government at any time during the last ten years before the date of notification of the current election? (B) If answer to (A) above is YES, the following declaration may be furnished namely:- (i) The address of the Government accommodation: Bungalow No.32, Pt.Ravi Shankar Shukla lane, New Delhi (ii) There is no dues payable in respect of above Government accommodation, towards- (a) rent; (b) electricity charges; (c) water charges; and (d) telephone charges as on 05.03.2020 (date) [the date should be the last date of the third month prior to the month in which the election is notified or any date thereafter]. as Note- 'No Dues Certificate' from the agencies concerned in respect of rent, electricity -charges, water charges and telephone charges for the above Government accommodation should be submitted.		✓ YES/NO (Pl. tick the appropriate alternative) No Due Certificate issued by Parliament of India – Rajya Sabha Secretariat is attached



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(iii)	Dues to department dealing with Government transport including aircrafts and helicopters)	NIL	NIL	NIL	NIL
		Self	Spouse	HUF	Dependant
(iv)	Income Tax Dues	NIL	Not Applicable	NIL	Not Applicable
(v)	GST Dues	NIL	Not Applicable	NIL	Not Applicable
(vi)	Municipal/ Property Tax Dues	NIL	Not Applicable	NIL	Not Applicable
(vii)	Any other dues	NIL	Not Applicable	NIL	Not Applicable
(viii)	Grand Total of all Government Dues	NIL	Not Applicable	NIL	Not Applicable
(ix)	Whether any other liabilities are in dispute, if so, mention the amount involved and the authority before which it is pending.	NIL	Not Applicable	NIL	Not Applicable

(9) Details of profession or occupation:

- (a) Self : Orator and Member of Parliament (Rajya Sabha)
(b) Spouse – Not alive – NOT APPLICABLE.

(9A) Details of source(s) of income:

- (a) Self : **Salary for being a Member of Parliament, Remuneration for being as Orator and Agricultural income**
(b) Spouse – **NOT APPLICABLE**
(c) Source of income, if any, of dependents – **NOT APPLICABLE**

(9B) Contracts with appropriate Government and any public company or companies

- (a) details of contracts entered by the candidate **NIL**
(b) details of contracts entered into by spouse **NOT APPLICABLE**
(c) details of contracts entered into by dependents **NOT APPLICABLE**



T. L. S. m

- (d) details of contracts entered into by Hindu Undivided Family or trust in which the candidate or spouse or dependents have interest **NIL**
- (e) details of contracts, entered into by Partnership Firms in which candidate or spouse or dependents are partners **NIL**
- (f) details of contracts, entered into by private companies in which candidate or spouse or dependents have share **NIL**

(10) My educational qualification is as under:

M.A., B.L. (Master of Arts; Bachelor of Law)

Details: SSLC (1969-70) ER High School, Trichy.

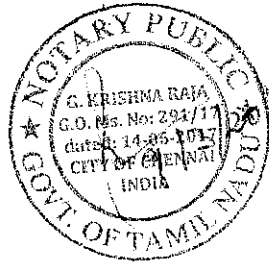
PUC (1970-71) Periyar EVR College, Trichy, University of Madras.

B.A (English Literature) (1971-1974) Periyar EVR College, Trichy, University of Madras.

M.A.(English Literature) (1974-1976) Passed in 1978 Periyar EVR College, Trichy, University of Madras.

B.L. (1991-1994) Passed in 1999, Trichy Law College, Trichy Bharathidasan University

(Give details of highest School / University education mentioning the full form of the certificate/ diploma/ degree course, name of the School /College/ University and the year in which the course was completed.)



T E L - B n

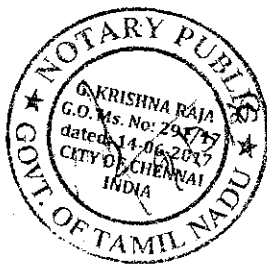
PART -B

(11) ABSTRACT OF THE DETAILS GIVEN IN (1) TO (10) OF PART-A

1.	Name of the Candidate	Sh./Smt/Kum. TIRUCHI SIVA
2.	Full Postal Address	No.33, SBO Colony, Cantonment, Tiruchirapalli, Tamil Nadu -620 001
3.	Number and name of constituency and State	No.140, Tiruchirapalli -West Assembly Constituency in No.24, Tiruchirapalli Parliamentary Constituency in Tamil Nadu
4.	Name of the Political Party which set up the candidate (otherwise write 'Independent')	DRAVIDA MUNNETRA KAZHAGAM
5.	Total Number of pending Criminal Cases	NIL
6.	Total number of cases in which convicted	NIL

7.		PAN of	Year for which last income Tax return filed	Total income shown
	(a) Candidate	ABTPT3041N	2018-2019	Total income 17,50,990 Agri. Income 36,000
	(b) Spouse	ADPPD4026R	Not Applicable	Not Applicable
	(c) HUF	AABHT1575Q	2018-2019	Total income 4,70,000 Agri. Income 1,80,000
	(d) Dependants	Not Applicable	Not Applicable	Not Applicable

8.	Details of Assets and Liabilities (including Offshore Assets) in Rupees				
	Description	Self	Spouse	HUF	Dependant
A	Moveable Assets (Total Value)	Rs.1,60,94,537	Rs.37,65,000	Rs.4,16,343	Not Applicable
B	Immovable Assets				
I	Purchase Price of self-acquired immovable property	Rs.16,27,000	Rs.3,43,400	NIL	Not Applicable
II	Development/const ruction cost of immovable property after purchase (if applicable)	Rs.32,98,000	NIL	NIL	Not Applicable



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III	Approximate Current Market Price - (a) Self-acquired assets (Total Value) (b) Inherited assets (Total Value)	Rs.2,62,85,000	Rs.20,50,000	Rs.12,00,000	Not Applicable
9.	Liabilities				
(i)	Government Dues (Total)	NIL	Not Applicable	NIL	Not Applicable
(ii)	Loans from Bank, Financial Institutions and others (Total)	Rs.25,02,000	Not Applicable	Rs.2,70,000	Not Applicable
10.	Liabilities that are under dispute				
(i)	Government Dues (Total)	NIL	Not Applicable	NIL	Not Applicable
(ii)	Loans from Bank Financial Institutions and others (Total)	NIL	Not Applicable	NIL	Not Applicable
11.	Highest Educational Qualification: M.A., B.L Details: SSLC (1969-70) ER High School, Trichy. PUC (1970-71) Periyar EVR College, Trichy, University of Madras. B.A (English Literature) (1971-1974) Periyar EVR College, Trichy, University of Madras. M.A.(English Literature) (1974-1976) Passed in 1978 Periyar EVR College, Trichy, University of Madras. B.L. (1991-1994) Passed in 1999, Trichy Law College, Trichy Bharathidasan University				

VERIFICATION

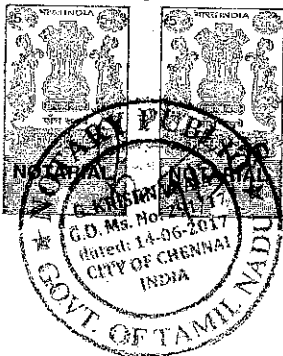
I, **Tiruchi Siva**, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief and no part of it is false and nothing material has been concealed there from. I further declare that:-

- (a) there is no case of conviction or pending case against me other than those mentioned in items 5 and 6 of Part A and B above;
- (b) I, my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 7 and 8 of Part A and items 8, 9 and 10 of Part B above.

Verified at Chennai on this the 09th day of March 2020.

Signed before me -

DEPONENT



G. Krishna Raja
G. KRISHNA RAJA B.A., B.L.,
 Advocate & Notary Public
 B-26, Syndicate Residency,
 No: 36, Dr. Thomas Road,
 T.Nagar, Chennai - 600 017.
 Tamil Nadu, INDIA.

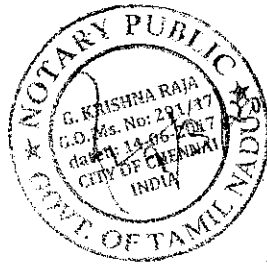
Note: 1. Affidavit should be filed latest by 3.00 PM on the last day of filing nominations.

Note: 2. Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary Public.

Note: 3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned.

Note: 4. The affidavit should be either typed or written legibly and neatly.

Note: 5. Each page of the Affidavit should be signed by the deponent and the Affidavit should bear on each page the stamp of the Notary or Oath Commissioner or Magistrate before whom the Affidavit is sworn.



T. L. S. m

NOTARIAL CERTIFICATE

Be it known and made manifest that on this ^K09 day of March 2020 at Chennai, TamilNadu.

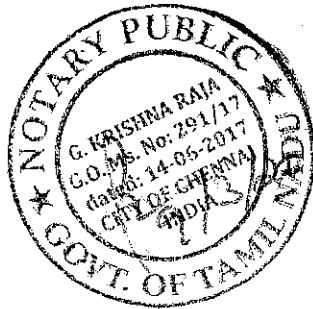
I, G.KRISHNARAJA B.A.,B.L., Advocate and Notary, appointed by the Government of TamilNadu to practice in Madras City, State of TamilNadu, duly sworn subject to the Notaries Act 1956 and Notaries Rules, do hereby certify that Mr. *Tiruchi Siva*

The deponent, Personally appeared before me/known to be the person described in the affidavit they deposed in my presence and signed their signatures or mark after knowing the contents of this affidavit, having been read over and explained to the deponent who seemed perfectly understand it or acknowledged and that signed the same at free will.

This instrument is to be added and put into effect Notarial Register;

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In testimony whereof, I have hereto signed in my office on the ^K09 day of March 2020.



G. Krishna Raja
9/3/20
G. KRISHNA RAJA B.A.,B.L.,
Advocate & Notary Public
B-26, Syndicate Residency,
No: 36, Dr. Thomas Road,
T.Nagar, Chennai - 600 017,
Tamil Nadu, INDIA.

भारतीय संसद
PARLIAMENT OF INDIA
राज्य सभा सचिवालय
RAJYA SABHA SECRETARIAT

संसद भवन/संसदीय सौध,
नई दिल्ली-110001
वेबसाईट : <http://rajyasabha hindi.nic.in>

Parliament House/Annexe,
New Delhi-110001
Website : rajyasabha hindi.nic.in


No.RS.31/4465/2014-MSA

Dated the 05th March, 2020

PROVISIONAL NO DUES CERTIFICATE

This is to certify that nothing is due against Shri Tiruchi Siva sitting Member, Rajya Sabha as on date as per records of this Secretariat and the information furnished by the Allied Agencies.

Shri Tiruchi Siva is due to retire from Rajya Sabha on 02/04/2020. As sitting Member, he is entitled to retain Government accommodation and RF Tags. Final Certificate of No dues will be issued after his retirement.


(Indira Chaturvedi Vaidya)
Additional Director
Tel: 23035637